

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.1-IA/1031(AHM)2024
ITEM No.2- IA/1038(AHM)2024
in
CP(IB)/236(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

The saraswat Co. Operative Bank Limited
V/s
Nami Steel Private Limited

.....Applicant

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Parinda Davawala, Adv. in IA 1031 of 2024
Ms. Masoom Shah, Adv. in IA 1038 of 2024
For the Respondent :

ORDER

IA/1031(AHM)2024

Heard the Learned Counsel for the applicant. She is directed to issue notice upon respondents.

List for further consideration on 03.09.2024.

IA/1038(AHM)2024

This application is filed by the Liquidator for placing on record the intimation filed under Regulation 31(A) (10) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016.

List for further consideration on 03.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)